

[Secretary General]

and Conduct of Business in Lok Sabha, I am directed to enclose the Governors (Emoluments, Allowances and Privileges) Amendment Bill, 2013, as passed by Lok Sabha at its sitting held on the 24th August, 2013.”

(II) “In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Constitution (Scheduled Castes) Orders (Amendment) Bill, 2013, as passed by Lok Sabha at its sitting held on the 24th August, 2013.”

(III) “In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Constitution (Scheduled Tribes) Order (Amendment) Bill, 2013, as passed by Lok Sabha at its sitting held on the 24th August, 2013.”

Sir, I lay a copy of each of the Bills on the Table.

**REPORT OF DEPARTMENT-RELATED PARLIAMENTARY STANDING
COMMITTEE ON COMMERCE**

श्री शान्ता कुमार (हिमाचल प्रदेश): महोदय, मैं "राष्ट्रीय डिजाइन संस्थान विधेयक, 2013" के सम्बन्ध में विभाग सम्बन्धित वाणिज्य सम्बन्धी संसदीय स्थायी समिति का एक सौ ग्यारहवां प्रतिवेदन (अंग्रेज़ी तथा हिन्दी में) प्रस्तुत करता हूँ।

**REPORT OF DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE
ON PERSONNEL, PUBLIC GRIEVANCES, LAW AND JUSTICE**

SHRI SHANTARAM NAIK (Goa): Sir, I present the Sixty-first Report (in English and Hindi) of the Department-related Parliamentary Standing Committee on Personnel, Public Grievances, Law and Justice on “Electoral Reforms - Code of Conduct for Political Parties and Anti- Defection Law.”

**REPORT OF DEPARTMENT-RELATED PARLIAMENTARY STANDING
COMMITTEE ON EXTERNAL AFFAIRS**

DR. NAJMA A. HEPTULLA (Madhya Pradesh): Sir, I lay on the Table, a copy